

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO. 3700

TO BE ANSWERED ON MARCH 18, 2021

UNAUTHORISED CONSTRUCTIONS ON GOVERNMENT LAND

NO. 3700. SHRI NALIN KUMAR KATEEL:

SHRIMATI SUMALATHA AMBAREESH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is aware that there is constantly increase in the number of unauthorized colonies and illegal construction by occupying Government land in various parts of the country;**
- (b) if so, the details thereof;**
- (c) whether the Government has received any complaints/suggestions to put an end to illegal occupation of Government land for construction or other purposes;**
- (d) if so, the details thereof;**
- (e) whether the Government is contemplating any plans to put an end to the unauthorized colonies and illegal construction in the vacant Government lands; and**
- (f) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (f) Regulation of land use and town planning are State subjects. Details related to unauthorized colonies, illegal construction and management of complaints rest with State/Union Territory Governments.

However, for the National Capital Territory of Delhi (NCTD), whose land matters are under the jurisdiction of the Central Government, a Scheme named Pradhan Mantri Unauthorised Colonies in Delhi Awas Adhikar Yojana (PM-UDAY) was launched in October 2019, for conferring/ recognizing ownership or mortgage/ transfer rights to the residents of 1,731 unauthorised colonies of Delhi.

Further, a Special Task Force (STF) constituted under the chairmanship of Vice-Chairman, Delhi Development Authority (DDA), receives complaints regarding unauthorized constructions and acts through concerned Urban Local Bodies and Police to remove them.
